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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

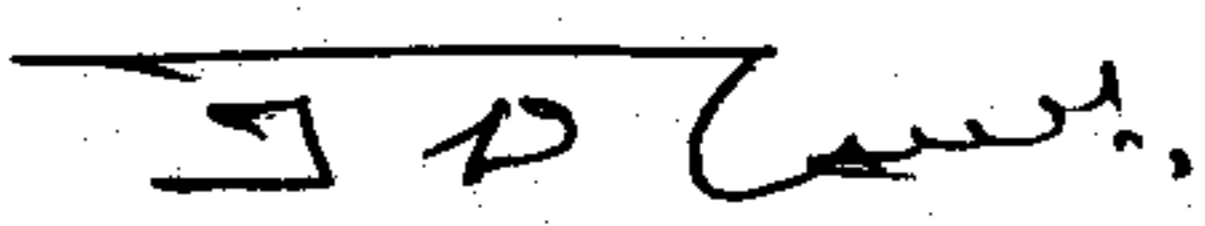
**C.P. No. 8/441/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.04.2018**

Name of the Company: Priti J Christian & Anr.

Section of the Companies Act: Section 441 r/w 217(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	JAYMEEN TRIVEDI	PCS	Petitioner	
2.				

**ORDER**


PCS Mr. Jaymeen Trivedi present learned PCS is for the Petitioners. None is present for the ROC/ Central Government.

The present application is filed seeking to compound the alleged offence under the Companies Act, from this court. *For compounding.*

Hence, a notice be issued by the applicant, on behalf of this bench to the Central Government through the ROC by informing the date of hearing and to file proof of service.

The ROC is directed to cause appearance through authorized representative in order to represent the case on behalf of the Central Government otherwise this court may proceed to hear and decide the application on its merits and in accordance with law.

List the matter on 01.05.2018

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**

Dated this the 4th day of April, 2018.